

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.6257/2022

(Arising out of impugned final judgment and order dated 23-11-2021 in CRLA No. 5172/2013 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

SHYAM SINGH @ KARIYA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.93407/2022-EXEMPTION FROM FILING O.T.)

Date : 20-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. Ankit Goel, AOR

For Respondent(s)

Mr. Sanjeev Malhotra, AOR

Mr. Pradeep Kumar Yadav, Adv.

Mr. Vishal Thakre, Adv.

Mr. Sadam Satya Narayana Raja Yadav, Adv.

Mr. Tota Ram, Adv.

Mr. Dharam Pal Saini, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The records have been requisitioned.

Learned counsel for the parties may inspect the same.

Post the matter for hearing on 11-04-2023.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)